



**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 103  
IA No. 514/JPR/2022  
CP No. (IB)- 50/10/JPR/2022  
Under Section 10 of IBC, 2016

**In the matter of:**

**Shri Narayni Tor Pvt. Ltd.**

...Applicant

**Versus**

**Bank of Baroda & Ors.**

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**


**Present Through Video Conferencing: -**


For the Applicant	: Akshat Khandelwal, Adv.
For the Respondent	: Akshat Kulshrestha, Adv. Pradeep Rajpurohit, Adv.
For the Bank	: Anubha Singh, Adv.

**ORDER**

**IA No. 514/JPR/2022:**

This application has been filed by the Applicant for withdrawal of the main Petition. Heard Mr. Akshat Khandelwal. Adv. appearing on behalf of the Applicant seeks to withdraw the main Petition. Permission granted. CP No. (IB)-50/10/JPR/2022 is dismissed as withdrawn. Accordingly, IA No. 514/JPR/2022 stands disposed of.

  
(Prasanta Kumar Mohanty)  
Technical Member

  
(Deep Chandra Joshi)  
Judicial Member

October 20, 2022